

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 03(ND)/ 2017

IN THE MATTER OF:

Healthfore Technologies Ltd.
And Oscar Investments Ltd.

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

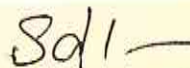
For the Petitioner(s) : Mr. Rajeev Kumar, Advocate

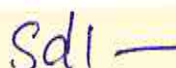
For the ROC/RD (NR) Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner states that the petitioner company reconsidering the scheme and accordingly requests for adjournment has been made.

List for further consideration on 05.10.2017


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017
Vineet